

ITEM NO.1

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).10342/2015
(Arising out of impugned final judgment and order dated 21-01-2015
in WPC No. 209/2013 passed by the High Court Of Delhi At New Delhi)

PANKAJ KR. MISHRA & ORS.

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(IA 1/2015, 2/2015, 3/2015, 95102/2018)

Date : 31-07-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Ms. Jyoti Dutt, Adv.
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For Respondent(s) Ms. V. Mohana, Sr. Adv.
Mr. Ashok K. Srivastava, Adv.
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Ms. Sushma Suri, AOR

Mr. A. Joseph, Sr. Adv.
Mr. Abhinav Agrawal, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E.C. Agrawala, AOR

Ms. Vernika Tomar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed judgment.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed "Non-Reportable" judgment is placed on the file)